### (In thousands)

Total	843.32
SC	108.81
ST	10.80

- (b) Out of these 12.8 thousand and 8.1 thousand have passed the typewriting and shorthand tests respectively conducted by the Employment Exchanges.
- (c) Only 0.7 thousand of them hold certificates issued by ITIs in typewriting and 4.5 thousand in shorthand.
- (d) As per the records of the Employment Exchanges, few candidates have been waiting for employment since 1975 and bulk of them since 1980.
- (e) The Employment Exchanges being only the sponsoring agency sponsor names of the candidates against the vacancies notified to them.

#### [Translation]

### New Scheme of Rural Development Introduced in Rajasthan

1081. SHRI RAM NARAIN BERWA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government are aware that Rajasthan Government has introduced with public assistance a new scheme named "Apna Gaon Apna Kam" for rural development:
- (b) whether the Union Government propose to implement this scheme in whole of the country; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Union Government is aware of the new scheme introduced by the Government of Raiasthan with public assistance namely "Apna Gaon Aona Kam" for rural development.

- (b) No, Sir.
- (c) Does not arise.

## (English)

### Import of Edible Oil

1082. SHRIV. SOBHANADREES-WARA RAO VADDE: SHRI YASHWANTRAO PATIL: SHRI SANAT KUMAR MANDAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Union Government have decided to allow the State Government to directly import edible oils provided they generate a commensurate export effort of value-added items from traditional and nontraditional areas:
- (b) if so, whether the Government have identified these items:
- (c) the terms and conditions for this import;
- (d) whether the States concerned could sell this oil through Public Distribution System and to the Vanaspati Mills located in their areas at the rate to be determined by them: and
- (e) whether apart from this import, the Union Government propose to continue to

release the prescibed quantity of imported edible oils as at present to the States concerned?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) and (b). Yes, Sir.

- (c) The terms and conditions of the scheme are given in the attached Statement.
- (d) The entire quantity of Imported edible oil by the States/UTs will be distributed to the public through PDS, exclusively.
  - (e) No. Sir.

#### **STATEMENT**

Terms & conditions for the scheme of import of edible oil (Palmolein) directly by the State Government

- (1) The quantity of total imports both by STC and State Governments would be restricted to one lakh fifty thousand tonnes only for the financial year 1991-92.
- (2) The entire quantity of imported edible oil by States/UTs will be distributed to the Public through PDS, exclusively.
- (3) The payment for the imported edible oil would be made in Indian Rupees which would be kept in an escrow account. The amount would be utilised for purpose of export of approved Indian goods list appended by the organisation which handles import of edible oll. State Governments would monitor the exports and ensure that there is no outgo of free foreign exchange.
- (4) Any State Government wishing to import Palmolein for distribution in PDS may approach the Ministry of Civil Supplies & Public Distribution with a detailed scheme for prior approval.

- (5) The price of imported oil would not be higher than the procurement price of STC or the average price paid by the STC in preceeding 30 days.
- (6) Customs duty would be levied at the rate of 40% Advalorem.
- (7) The Import will be by the State Civil Supplies Corporations or such other Government Corporations as may be nominated by the State Governments.
- (8) The State-wise ceilings of quantities to be imported would be decided by the Ministry of Civil Supplies & Public Distribution. Government of India on receipt of proposals from State Governments. State Governments may indicate their total requirements in this regard.
- (9) The retail price of oil distributed through the PDS would be as decided by the Central Government from time to time
- (10) Central Government will not give any financial assistance or assist in any financial arrangement made in implementing the Scheme. The entire responsibility for implementing the scheme will be that of the State Government.
- (11) State Governments opting for the scheme would not be eligible for oil, out of imports made by STC.

#### List of Items Eligible for Export

- (i) Jute products except yarn.
- (ii) Agro Products In consumer packs not exceeding 5 kgs and Fish other than Shrimps. In the case of shrimps, individually quick frozencooked/ treeze dried and head-onshrimps in block form.

(iii)	Coffee
(iv)	Tobacco
(v)	Molasses
(vi)	Shoes, Leather garments, Leather travel goods and accessories.
(vii)	Steel pipes and tubes and steel wire rods.
(viii)	Spices
(xi)	Tea is value added from
(x)	Processed cashewnuts in consumer packs upto one kg.
(xi)	Television sets, Radios, Two-in-ones, Sound sys- tem, B&W picture Tubes, Audio and Video Cas- settees.
(xii)	Sports goods.
(xiii)	All plastic products.
	Note: Exports of these items would be to countries other than quota

# Reappraisal of Role of Planning Commission

countries and rupee payment areas. Exports from

Free Trade Zone and for 100% export oriented

units will not be covered

under the schemes.

1083. SHRI RABI RAY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there has been a reappraisal about the role of the Planning Commission to shape the Economic development of the country;

Written Answers

- (b) if so, the details thereof; and
- (c) the steps the Planning Commission is taking towards decentralising the planning process in our country?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PRO-**GRAMME IMPLEMENTATION (SHRI H.R.** BHARDWAJ); (a) and (b). Yes, Sir. The role of Planning Commission will be indicative and coordinating. The endeavour will be to develop the core sector through allocation of funds, ensure growth of economy through policy package, and give greater responsibility to the States and Central Ministries for the development of the social sector. Planning Commission will play an integrative role in policy formulation in critical areas like energy, Human Resource Development, etc. It will play a mediatory and facilitating role for managing the change smoothly and strive to create a culture of high productivity and efficiency at all levels. In addition to the resource allocation role, in the present environment of severe resource constraint. Planning Commission will also concern itself with resource mobilisation and efficient utilisation of the funds.

(c) As far back as 1969, the Planning Commission had issued detailed guidelines to the States and, through them, to the districts on how the plans should be prepared at those levels. Assistance have also been provided for strengthening the Planning Machinery at the State and at the district levels. The scheme of strengthening the Planning Machinery provides for 66.6% Central Assistance for the prescribed category of Planning staff at the State level and similarly 50% of assistance at the district level. Later the scheme was modified to